[ Shri Vidya Charan Shukla ]

Judges (Amendment) Rules, 1970, published in Notification No. G. S. R. 497 in Gazette of India dated the 28 March, 1970, under sub-section (3) of section 24 of the High Court Judges (Conditions of Services) Act, 1954. [Placed in Library. See No. LT-3220/70]

## Delhi Motor Vehicles (Fourth Amendment) Rules 1969

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): I beg to lay on the Table a copy of the Delhi Motor Vehicles (Fourth Amendment) Rules, 1969 (Hindi and English versions) published in Notification No.F. 3 (49)/69—Tpt. in Delhi Gazette dated the 16th March, 1970 under subsection (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-3221/70].

13.25 hrs.

DEMANDS FOR GRANTS (1970-71)— Contd.

## Ministry of Steel and Heavy Engineering—Contd.

MR. SPEAKER: The House will now take up further discussion on the demands for Grants under the control of the Ministry of Steel and Heavy Engineering.

The House stands adjourned for lunch till 2.30.

13.26 hrs.

The Lok Sabha adjourned for Lunch till half past Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at Thirtyfive Minutes past Fourteen of the Clock

[MR. DEPUTY SPEAKER in the Chair]

DEMANDS FOR GRANTS, 1970-71--Contd.

## Ministry of steel and Heavy Engineering—Contd.

MR. DEPUTY SPEAKER: Shri K. P. Singh Deo.

भी रामावतार शास्त्री (पटना): उपाध्यक्ष महोदय, मुझे एक बहुत ही आवश्यक निवेदन करना है। जैसा कि आप जानते हैं कि बिहार की असेम्बली ने बिहार कौंसिल को समाप्त करने का प्रस्ताव पास किया है जिस पर बड़ां के कांग्रेसी सदस्यों ने भी बोट किया था। लेकिन अब खबर लगी है कि कौंसिल को रखने के लिए षडयन्त्र किया जारहाहै। वहांसे रूलिंग कांग्रेस पार्टी के लोग यहां आये हए हैं और उनका प्रतिनिधि मंडल कल गह-मंत्रों से मिला था। तो मैं जानना चाहता हं कि फिर जनतन्त्र का मतलब क्या है ? मैं आपके जरिए से इस तरह के तरीके का विरोध करता ह और चाहुंगा कि सरकार इसके बारे में यहां पर अपना बयान दे। मैंने इस सम्बन्ध में कालिंग अटेन्शन और शार्ट नोटिस क्वैश्चन भी दिये थे लेकिन - उनको स्वीकार नहीं किया गया। इसलिए मैं आपकी मार्फत सरकार के पास यह खबर पहुंचाना चाहता है।

MR. DEPUTY SPEAKER: You had your say. Shri K. P. Singh Deo.

SHRI K. P. SINGH DEO (Dhenkanal):
Mr. Deputy-Speaker, Sir, in the limited time
at my disposal, it is not possible to do justice
to such a vast and important subject of steeland heavy engineering. But I will do my
best to highlight some of its important aspects.

We have been asked to sanction about Rs. 89,27,03,000 for the financial year ending 31st March, 1971. This is quite a tidy sum of money by any standard and, specially for our country, it is quite a substantial sum. Before sanctioning it, it is imperative on our part that we should critically examine the performance and the functioning of the